

3
 Serial No. of Order | Date of Order

Order with Signature

6 19.7.96

Referring to order dated 4.1.1995, the applicant claims that he had preferred an appeal dated 25.6.1993 before the Director of Postal Services. There was a direction of this Tribunal to dispose of the same within 60 days. In Misc. Application 186/95, the respondents' counsel Shri U.B. Mohapatra states that the applicant has not preferred any appeal and he has made a wrong statement before the Hon'ble Tribunal in O.A. 808/94. When the matter was discussed in the Court, Shri B.S. Tripathy, learned counsel for the petitioner, reiterated his claim that the appeal had been filed. But in the interest of speedy justice to the applicant, he agrees to file another copy of the appeal dated 25.6.1993 before the D.P.S. He also agreed to withdraw the Contempt Petition 1/96. In the circumstances, the counsel for the applicant shall file a copy of the appeal before the D.P.S. within two weeks from to-day whereupon the DPS shall dispose of the said appeal within four weeks from the date of presentation of the appeal. Misc. Application 186/95 is accordingly disposed of.

In view of the orders passed above, Misc. Application 768/95, seeking a direction for appropriate orders to the respondents to implement the order dated 4.1.1995 is also disposed of.

Hand over copies of the orders to the counsel for both sides.

Manaswini,
MEMBER (ADMINISTRATIVE)

3
 M.A. 186/95
 for modification
 of order dt 4.1.95
 copy not served

For orders
DISPOSED OF ORDERS
CASE

23.5.96 Bench

Adj. to 12.7.96
 for further orders
on M.A. 186/95.

Adj.
11/7/96
Bench.
Adj. to 19.7.96
 for further orders
on M.A. 186/96.

Adj.
11/7/96
Received his
copy of the order
dt. 19.7.96
W. P. —
Rec
13/8/96